

IN THE HIGH COURT OF DELHI AT NEW DELHI

+ **W.P.(C) 6900/2018 & CM APPL. 26163/2018**

Bharatiya Vitta Salahkar Samiti & Anr.Petitioners

Through: Mr.Puneet Agrawal with Mr.Gaurav
Gupta, Advocates.

versus

Union Of India & Ors. Respondents Through: Mr.Aakash Varma,
Advocate for

Mr.Vikas Mahajan, CGSC for UOI.
Mr.Harpreet Singh, Sr.Standing
Counsel for R3 & R4 with
Ms.Suhani Mathur, Advocate.

+ **W.P.(C) 3247/2019 & CM APPL. 14894/2019**

BHARTIYA VITTA SALHAKAR SAMITI & ANR.Petitioners

Through: Mr.Puneet Agrawal with Mr.Gaurav
Gupta, Advocates.

versus

UNION OF INDIA & ORS.....Respondents

Through: Mr.Vikram Jetly, CGSC for R1 & R2.
Mr.Gautam Narayan, ASC for
GNCTD with Ms.Shivani Vij &
Ms.Dacchita Shahi, Advocates.
Mr.Harpreet Singh, Sr.Standing
Counsel for R3 & R4 with
Ms.Suhani Mathur, Advocate.

CORAM:

JUSTICE S.MURALIDHAR

JUSTICE I.S.MEHTA

ORDER

1. Adjournment is sought on behalf of the Respondents stating that Mr. Vikas Mahajan, learned counsel appearing on their behalf is held up in the Supreme Court in some other matter.

2. Considering that these matters were to be heard finally today an adjournment is sought, it is directed that the Respondents shall not, without prior intimation to this Court, proceed to appoint persons to the GST Appellate Tribunal till the next date.

3. List on 26th July 2019.

S. MURALIDHAR, J.

I.S. MEHTA, J.

MAY 02, 2019